

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. No. 84/92

Date of decision: 3.12.93

MADAN LAL

: Applicant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. R.N. Mathur

: Counsel for the applicant.

Mr. Manish Bhandari  
Mr. K.N. Shrimal

: Brief Holder for  
: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. The applicants have prayed that they should be given the seniority from the date they have been declared as temporary status holders. The prayer is just and the length of service should be counted for the purpose of seniority.

3. In the result, the T.A. is accepted. The seniority of the applicants should be counted from the date on which they have been given the temporary status.

4. The T.A. stands disposed of accordingly, with no order as to costs.

( O.P. SHARMA )  
Administrative Member

( D.L. MEHTA )  
Vice-Chairman